NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.(IB) No. 39/KB/2018

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19th February 2018, 10.30 A.M.

Name of the Company		Phonix ARC Pvt.LtdVs- Eastern Spinning Mills & Industries Ltd.		
Under Section		7 IBC		
SI. No.		nation of Authorized IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
2	Paralik Gl	hae	Petitioner.	Prolite Celer.
1.	Arindam Da	s, Adv.	or Company	100 Nal 118

ORDER

Ld. Counsel for the financial creditor and the corporate debtor is present.

Financial creditor has filed this petition under Section 7 of Insolvency and Bankruptcy Code, 2017.

Corporate debtor instead of filing reply has filed an I.A. Under the the Insolvency and Bankruptcy Code, 2017 there is no provision of filing any I.A. Therefore, there is no question of entertaining any I.A. I.A. may be treated as reply.

Financial creditor may file rejoinder, if any, within 7 days from today.

List it on 28/03/2018 for admission.

Sd

(Jinan K.R.) Member (J)

(V.P.Singh) Member (J)

Sd